

**Debts Recovery Tribunal-I, Delhi**

**OA/624/2020**

**KMB Ltd. Vs Santam Logistics Pvt. Ltd.**

30.12.2020

Item No. 1

**IA/988/2020**

Since, the undersigned is having additional charge of DRT-I, Delhi and apart from the fact that the board of DRT-I, Delhi is heavy as in the present Tribunal i.e. DRT-I, the pendency of the cases are more than 5000; the board of DRT-III is also too heavy to be handled singly.

On the other hand, several time-bound matters of both the DRTs are being heard on a daily basis therefore, short date is not possible. Hence, the matter is adjourned to **23.03.2021** for the same purpose for which it was listed today.

*sd*  
✓

**(DHARMINDER SINGH)  
PRESIDING OFFICER, DRT-III, DELHI  
ADDITIONAL CHARGE OF DRT-I, DELHI**